the Intelligence Bureau, R&AW and the CBI.

Examination of the request of the Government of Kerala is underway by the concerned Ministries.

# Extension and Voluntary Retirement of IAS, IPS AND IFS Officers

2471. SHRI DILIP SINGH JUDEV: Will the PRIME MINISTER be pleased to state:

- (a) what is the number of officers in the Indian Administrative Service, Indian Police Service and Indian Foreign Service in the country who were granted extension of service and those granted vluntary and compulsory retirement during the years 1991-92 to 1993-94, by the Central Government and the State Government, respectively: and
- (b) what are state-wise names and designations of officers granted extension of service and voluntary and compulsory retirement, indicating the details. of the extension period granted to them?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SH.

- S.R. BALASUBRAMONIYAN): (a) Extensions in service, beyond the normal age of superannuation, can be granted by the State Govt., concerned for a period of six months, and for further periods with the approval of the Government of India, restricted ordinarily to a maximum of two years. An officer may seek voluntary retirement from service after having rendered a minimum of 20 years of qualifying service, giving three months notice. Further, an officer may be retired com-pulsorily, either as a measure of penalty under disciplinary proceedings or in the public interest, after a review of his entire service record on or after completion of 30 years of qualifying service or on attaining 50 years of age, which even is earlier. In respect of IAS Officers, during the years 1992 to 1994, six officers have been compulsorily retired by the Govt, of India under Rule 16(3) of All India Services (Death Cum Retirement Benefit) Rules; whereas one officer has been compulsorily retired as a measure of penalty, in the year 1994.
- (b) Information in respect of IAS, IPS and IFS officers is available at Statement I, II and III respectively.

### Statement I

Information in Respect of IAS Officers

Extensions in service, beyond six months, were granted to the following, by the Government of India:

Year	Name	Cadre	Period
i. 1991	S.K. Mishra	Haryana	1.5.91 to
	Principal Secretary, PMO		21.8.91
ii. 1992	S. Padmakumar Chief Secretary	Kerala	1.3.92 to 28.2.93
iii. 1993	K.V.R.Nair Chief Secretary	Kerala	28.2.93 to 28.2.94
iv. 1994	A.S.Chatha .Chief Secretary	Punjab	1.2.94 to 31.1.95
v. 1994	Z. Saifullah Cabinet Secretary	Karnataka	1.5.94 to 31.7.94

Year	Name	Cadre	Period	
vi. 1994	R.N. Das Chief Secretary	Orissa	1.4.94 to 30.9.95	

Information in respect of IAS Officers permitted to voluntarily retire from the State Govts. and those granted extensions for upto six months by the State Govt., is not centrally monitored.

#### Statement II

Information in Respect of IPS Officers Extension in Services

Extensions in service, granted to the IPS officers, by the Government of India is as follows.

	Year	Name	Cadre	Period
1.	1991	Sh.B.S.Bedi IPS(61)	Uttar Pradesh	1.12.91 to 30.11.92
2.	1992	A.K.Patel (64)	Madhya Pradesh	1.9.92 to 31.8.93
3.	1993	K.P.S.Gill (59)	Assam & Meghalya	1.1.93 to 31.12.93 1.1.94 to 31.12.94 1.1.95 till further order
4.		V.K.Jain (58)	Uttar Pradesh	1.6.93 to 31.5.94 1.6.94 to 31.5.95 1.6.95 to 31.12.95
5.		K.Saranyanan (61)	Andhra Pradesh	1.5.94 to 30.4.95

## Voluntary Retirement

The following officers were permitted to take voluntary retirement by Government of India.

- 1. Shri S. Saajid, IPS(AGMU:74)
- 2. Shri R.K. Sharma, IPS(Pb:67)
- 3. Shri M.V. Bhashkaran, IPS(AP:61)
- 4. Shri FLR Siema, 1PS(AGMU:65)

## Pre-mature Retirement

Shri R.B.Sharma, IPS(Mah:64) was retired prematurily on 3.2.94 under Rule 16(3) of AIS (DCRB) Rules, 1958 by the Government of India.

## . Statement III

Information in Respect of IFS Officers

## A. Extension in Service

While on Central deputation, Government of India granted extension of service for a period of 26 days from 1.9.1994 to 26.9.1994 to Shri A.K.Mukerji, IFS.

Information in Respect of IFS Officers A.

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#### sion in Service

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#### B. Voluntary Retirement

Shri J.K.Mehta, IFS(AGMUT) was permitted to retire voluntarily from the service during October, 1992 by the Government of India.

## C. Compulsory Retirement

G. M. Mahale, IFS (Mah. Cadre) has been compulsory retired from service on 1.6.93 by Government of India.

#### **Productin of Crude Oil**

2472. DR. RANBIR SINGH: SHRI RAM NATH KOVIND:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to the observation made by Centre for Monitoring Indian Economy, that production of crude oil has lagged behind the previous year's level during the first quarter of 1996-97;
  - (b) if so, the details thereof;
- (c) whether Government propose to increase the production of crude oil during the remaining period of 1996-97; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU): (a) and (b) The crude oil production during the first quarter of 1996-97 was 7.991 MMT which is lower than the level of 8.821 MMT attained during the corresponding period of previous year.

- (c) and (d) The various steps taken by Government to increase the production of crude oil include
  - (i) Development of new fields and additional development of existing fields.

- (ii) Implementation of Enhanced Oil Recovery (EOR) Schemes and extension of some .of EOR Schemes from pilot scale to -full scale field application.
- (iii) Implementation of certain specialised technology such as extended reach drilling, horizontal and drain hole drilling.
- (iv) Obtaining the services of international experts wherever considered necessary.
- (v) Encouraging the participation of private/ joint venture companies in oil exploration and development programmes.
- (vi) Maintenance of reservoir health through workover operations, pressure maintenance methods/stimulation/ artificial lift operations.

## यूरेनियम का पता लगाया जाना 2473. श्री एस॰ एस॰ सुरुवेदालाः श्री अजीत जोगीः

क्या प्रधान मंत्री यह बताने की कृया करेंगे किः (क) प्रमाणु वैक्रानिकों ने द्वाल ही में किन-किन राज्यों में श्रेनियम के भंडारों का पता लगाया है;

- (ख) किन-किन स्थानों पर यूरेनियम की सुदाई का कार्य शुरू कर दिया गया है;
- (ग) इन स्थानों पर अब तक कितना यूरेनियम निकाला गया है;